

(Censorship) Sixth Amendment Rules, 1966.

- (ii) Notification G.S.R. No. 1182, dated the 19th July, 1966, publishing certain amendments to Government Notification G.S.R. No. 740, dated the 21st April, 1966.

[Placed in Library. See No. LT-6837/66 for (i) and (ii).]

(i) THE MINERAL CONCESSION (SECOND AMENDMENT) RULES, 1966.

(ii) THE MINERAL CONSERVATION AND DEVELOPMENT (FIRST AMENDMENT) RULES, 1966.

THE DEPUTY MINISTER IN THE MINISTRY OF MINES AND METALS (SHRI SYED AHMAD MEHDI): Sir, on behalf of Shri S. K. Dey I beg to lay on the Table, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957, a copy each of the following Notifications of the Ministry of Mines and Metals:—

- (i) Notification S.O. No. 2170, dated the 13th July, 1966, publishing the Mineral Concession (Second Amendment) Rules, 1966.

- (ii) Notification G.S.R. No. 1179, dated the 22nd July, 1966, publishing the Mineral Conservation and Development (First Amendment) Rules, 1966.

[Placed in Library. See No. LT-6836/66 for (i) & (ii).]

GOVERNMENT OF KERALA NOTIFICATIONS

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI B. S. MURTHY): Sir, I beg to lay on the Table a copy each of the following Notifications issued by the Government of Kerala:

- (i) Notification S.R.O. No. 245/66, dated the 29th June, 1966, under sub-section (2) of section 6 of the Guruvayur

Township Act, 1961. [Placed in Library. See No. LT-7032/66.]

- (ii) Four Notifications under sub-section (5) of section 367 of the Kerala Municipal Corporation Act, 1961. [Placed in Library. See No. LT-7031/66.]

THE DELHI LAND REFORMS (AMENDMENT) RULES, 1966

SHRI JAISUKHLAL HATHI: Sir, I beg to lay on the Table, under sub-section (3) of section 191 of the Delhi Land Reforms Act, 1954, a copy each of the following Notifications issued by the Delhi Administration:—

- (i) Notification No. F. (4)/LRO/66, dated the 21st June, 1966, publishing the Delhi Land Reforms (Amendment) Rules, 1966.

- (ii) Notification No. F. (3)/LRO/66, dated the 8th July, 1966, publishing the Delhi Land Reforms (Amendment) Rules, 1966.

[Placed in Library. See No. LT-6872/66 for (i) & (ii).]

THE DELHI SALES TAX (SECOND AMENDMENT) RULES, 1966

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI L. N. MISHRA): Sir, I beg to lay on the Table a copy of Notification No. F. (66)/65-Fin. (E), dated the 25th July, 1966, publishing the Delhi Sales Tax (Second Amendment) Rules, 1966, under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941, issued by the Delhi Administration [Placed in Library. See No. LT-6812/66.]

MINISTRY OF FINANCE (DEPARTMENT OF REVENUE AND INSURANCE) NOTIFICATION

SHRI L. N. MISHRA: Sir, I also beg to lay on the Table a copy of the Ministry of Finance (Department of Revenue and Insurance) Notification